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Government of India  
Ministry of Finance  
(Department of Revenue)

....

New Delhi; the 9th June, 1978.

NOTIFICATION  
INCOME TAX

No.2343(F.No.404/89/78/ITCC): In pursuance of sub-clause (iii) of clause (44) of section 2 of the Income-tax Act, 1961 (43 of 1961), and in supersession of the notification of the Government of India in the Department of Revenue and Insurance No.909(F.No.404/95/75-ITCC) dated 19.5.75 the Central Government hereby authorises Shri R.L. Ram being a Gazetted Officer of the Central Government to exercise the powers of a Tax Recovery Officer under the said Act.

2. This Notification shall come into force with effect from the date Shri R.L. Ram takes over charge as Tax Recovery Officer.

sd/- (H.Venkataraman)  
Deputy Secretary to the Government of India

The Manager,  
Government of India Press,  
New Delhi.

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